MANIPUR GAZETTE

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OFFICE OF THE
NINGTHOUKHONG MUNICIPAL COUNCIL
NINGTHOUKHONG: MANIPUR

N O T I F I C A T I O N

Ningthoukhong, the 5th December, 2025

No.2/1/2025-NTK: In accordance with the provisions under Section 211(1) and 212 of Manipur Municipalities Act 1994, it is hereby, notified for information to general public in pursuance of the Resolution No.4 of the Council Meeting held on 09/09/2025, Ningthoukhong Municipal Council proposes to adopt "the Model Manipur Unified Building Bye-laws, 2024" which was notified by government vide notification No.BBL-101/1/2022-MAHUD-MAHUD dated 31st December, 2024 as **"Ningthoukhong Municipal Council Building Bye-Laws, 2025''** from the date of Notification in the Official Gazette of Manipur.

Any objection(s)/suggestion(s) to the adoption of the Unified Building Bye-Laws may be submitted to the office of the undersigned on or before 7 (Seven) working days from the date of notification. Objection(s)/ Suggestion(s) received after the aforesaid period shall not be entertained.

Copies of the aforesaid **"Ningthoukhong Municipal Council Building Bye-Laws, 2025"** shall be available for inspection at the Town Planning Department official website https://tpmanipur.mn.gov.in.

ANGOM TANGANBA,
Chief Executive Officer,
Ningthoukhong Municipal Council.

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Digitally signed by
Ngangbam Roben Singh
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